- (d) OIL have informed that pending takes of 1994 in respect of non-cone sector have not been revalidated except for the permissible grace period of one month. Validity of consents being issued now is being restricted to the concerned quarter with the permissible grace period of one month.
- (e) CIL have infrmed that they have secured 100 per cent financial coverage from the consumers against the consents given in 1995-96.

Reintroducing Maximum Export Price for Tobacco

5072. SHRI SANJAY DALMIA: Will (he Minister of COMMERCE be pleased to state:

- (a) whether Government are consider ing to reintroduce the scheme to pro vide Maximum Export Price for Tobacco; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE) MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b) Government have never stipulated any Maximum Export Price for tobacco nor is there any proposal to do so.

Circular issued by DGFT disallowing licensing of imports

5073. PROF. VIJAY KUMAR MA-LHOTRA: Will the Minister of COM-MERCE be pleased to state:

- (a) whether Government have withdrawn a circular issued by the Director General of Foreign Trade (DGFT) disallowing licencing of imports which are not linked to export production under value advance licencing scheme (VABAL): and
- (b) if so, the details of the circular and the reasons, for issuing the circular and then withdrawing it?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b) Yes', Sir. ACL circular No. 17/94 dated 8-11-94 was issued laying down the nexus between the export products and items of imports with reference to their technical characteristics, including grade quality and specifications. However, the above circular was withdrawn vide ALC Circular No. 21/94, dated 16-12-94 as it posed difficulties where broad handing was permitted for certain export products. In any case the applicant while applying for an advance licenoe is required to indicate in the application form, the broad technical charteriistics of each item of import and export.

कृषि उत्पादों के निर्यात में बृद्धि

5074. त्रो. राम बदश सिंह वर्मा : क्या धाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या हमारे कृषि उत्पादों के निर्यात में भारी वृद्धि हुई है;
- (ख) यदि हां, तो गत एक वर्ष में कितने डालर की वृद्धि हुई है;
- (ग) निर्यात किए गए उत्पादों के नाम क्या-क्या हैं ; और
- (घ) क्या सरकार विकसित देशों के फाइटोसूनिटरी मानकों को पूरा करने में समर्थ रही है?

याणिज्य मंद्रालय के राज्य मंद्री (श्रो पी० चिदम्बरम्): (क) से (ग) वर्ष 1993-94 तथा 1994-95 (प्रप्रैल-जनवरी) के दौरान काफी, चाय तथा कपास को छोड़कर कृषिजन्य उत्पादों का निर्यात कमशा: 7534.26 करोड़ रु० श्रौर 5608.25 करोड़ रु० मूल्य का हुन्ना था (स्रोत: डी०। जी० सी० श्राई एस) निर्यात की गई प्रमुख कृषिजन्य, वस्तुएं ये हैं ——बासमती चावल; तंबाकू मसाले, काजू, तेल खाद्य तथा फल एवं सिक्जया। निर्यात की गई कृषिजन्य वस्तुमों